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EXCHANGE CONTROL

SOFTWARE EXPORT DECLARATION (SOFTEX) FORM

(For declaration of Software Exports through data-communication links
and receipt of Royalty on the Software Packages/Products exported)

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FORM NO: AB   **TRIPLICATE**

_____

1. Name and address of the
    exporter

2. STPI Centre within whose
    jurisdiction the unit is
    situated

3. Import-Export Code Number

4. Category of exporter   : STP/EHTP/EPZ/100% EOU/DATA unit

5. Buyer's name and address including
    country and their relationship
    with exporting unit (if any)

6. Date and Number of Invoice

7. a) Whether export contract/
        purchase order already
        registered with STPI.   ☐   ☐
        (If 'No', please attach copy   Yes   No
        of the contract/purchase
        order)

    b) Does contract stipulate
        payment of royalty   ☐   ☐
                                               Yes   No

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SECTION - A
(For exports through through data communication link)

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8. Name of authorised datacom   STPI/VSNL/DOT/Internet/Others
    service provider   (Please specify)

9. Type of software exported (Please mark '   ' on the appropriate box on
    the left side).

    (a) <u>Computer Software</u>   RBI Code

    ☐   Data Entry jobs and Conversion | 9 | 0 | 6 |
        Software Data Processing

    ☐   Software Development | 9 | 0 | 7 |

    ☐   Software Product, Packages | 9 | 0 | 8 |

    ☐   Others (Please specify) | 9 | 0 | 9 |

    (b)   <u>Other Software</u>

    ☐   Video/TV Software | 9 | 1 | 0 |

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☐ Others (Please specify) | 9 | 1 | 1 |

10. Analysis of Export Value   **Currency**   **Amount**

    (a)   Full export value

          Of which :-
          i)   Net value of exports without
                  transmission charges

          ii)   Transmission charges
                  included in invoice

    (b)   Transmission charges (if payable
          separately by the overseas client)

    (c)   Deduct: Agency commission,
          at the rate of ....%

    (d)   Any other deductions as
          permitted by RBI (please specify)

    (e)   Amount to be realised [(a+b) - (c+d)]

11. How export value will be realised
(mode of realisation) (Please mark ' '
on the appropriate box

☐ (a) Under L/C   (a) Name and address of _____
                           Authorised Dealer   _____

                           (b) Authorised Dealer Code No. _____

☐ (b) Bank Guarantee   (a) Name and address of _____
                           Authorised Dealer   _____

                           (b) Authorised Dealer Code No. _____

☐ (c) Any other arrangement   (a) Name and address of ___ _____
     e.g. advance payment, etc.   Authorised Dealer   _____
     including transfer/remittance
      to bank account maintained   (b) Authorised Dealer Code No. _____
      overseas (Please specify)

SECTION - B
(For receipt of Royalty on Software Packages/Products exported)

12. Details of Software Package(s)/
Product(s) exported

    (a)   Date of export   _____

    (b)   GR/PP/SOFTEX Form No. on   _____
          which exports were declared

    (c)   Royalty agreement details

         ☐ %age and amount of royalty   _____

         ☐ Period of royalty agreement

| | (Enclose copy of Royalty agreement, if not already registered) | _____ |

13. How royalty value will be realised
    (as defined in Royalty agreement)   _____

14. Calculation of royalty amount   _____
    (Enclose copy of communication
    from the foreign customer)

15. Name and address of designated Authorised _____
    Dealer in India through whom payment has
    been received/to be received   A.D. Code No. _____

SECTION -C

16. **Declaration by exporter**

   I/We hereby declare that I/we am/are the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/we also declare that the software has been developed and exported by using authorised and legitimate datacom links.

   I/We undertake that I/we will deliver to the bank named above the foreign exchange representing the full value of the software exported as above on or before .... (i.e. due date for payment or within 180 days from the date of invoice/date of last invoice raised during a month, whichever is earlier), in the manner prescribed in Rule 9 of the Foreign Exchange Regulation Rules, 1974.

                                        _____
                                              Signature of the Exporter
Place: | Stamp | Name: _____
Date:

                                        Designation: _____

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Enclosure:
   (1)   Copy of Export Contract [7(a)]
   (2)   Copy of Royalty Agreement [12(c)]
   (3)   Copy of communication from foreign customer [14]
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Space for use of the competent authority (i.e. STPI) on behalf of Department of Electronics

Certified that the software described above was actually transmitted and the export/royalty value declared by the exporter has been found to be in order and accepted by us.

Place: _____
Date: (Signature of Designated Official of STPI on behalf
                                         of Department of Electronics)
              | Stamp | Name: _____
                                        Designation: _____